(NSFs), etc. It has been decided, among others, to enhance performance monitoring, emphasize on greater role of coaches in devising training programmes of medal prospects and strengthen sports science set-up. It has been decided to issue open advertisement for hiring foreign coaches wherever possible.

Further, National Sports Federations (NSFs) have been advised by the Department to identify medal prospects and their support staff for the 2020 Olympic Games so as to ensure that the core probables get support of dedicated world class support staff on a continuing basis to be able to work as a coherent team and deliver.

The House reassembled at two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

SHRI PRAMOD TIWARI (Uttar Pradesh): Sir, I have a point of order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I will allow you. But, first let me do some formal Business. ...(Interruptions)... Please sit down. ...(Interruptions)... Always point of order! ...(Interruptions)... It is rather a point of disorder. ...(Interruptions)... It is not a point of order, it is a point of disorder. ...(Interruptions)... But, anyway, I will allow you.

Now, Supplementary Demands for Grants (General) 2016-17. Shri Arun Jaitley.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL) 2016-17

THE MINISTER OF FINANCE AND THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): Sir, I lay on the Table, a statement (in English and Hindi) showing the Supplementary Demands for Grants (General) 2016-17.

RE. DISCUSSION ON DEMONETIZATION OF CURRENCY—Contd.

MR. DEPUTY CHAIRMAN: Mr. Pramod Tiwari, what is your point of order?

SHRI PRAMOD TIWARI: Sir, kindly see Article 102 of the Constitution. It is about the disqualification of Members. It says that a person shall be disqualified for being chosen as, and for being, a Member of either House of Parliament if he holds any office of profit under the Government of India or the Government of any State, other than an office declared by Parliament by law not to disqualify its holder. ...(Interruptions)... Second, no Member of Parliament shall be liable to any proceedings in any court in respect of anything said or any vote given by him in Parliament or any Committee. Now, I am talking about (c). ...(Interruptions)... सर, मेरा सिर्फ यह कहना है और मेरा इशारा इधर है। ...(व्यवधान)...

कुछ माननीय सदस्यः किधर? ...(व्यवधान)...

श्री प्रमोद तिवारीः अभी बताता हूँ। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: What is your point of order? ... (Interruptions)...

श्री प्रमोद तिवारीः सर, मेरा प्वाइंट ऑफ ऑर्डर यह है कि आज हम बैंकों में जब चेक लेकर जाते हैं, इसी तरह फॉरेन कंट्रीज़ के लोग आ रहे हैं और वे चेक लेकर जाते हैं, तो ये बैंक्स, जो गवर्नमेंट ऑफ इंडिया की अंडरटेकिंग्ज़ हैं, वे हमें पैसे नहीं दे रहे हैं। ...(व्यवधान)... तो फाइनेंस मिनिस्टर और प्राइम मिनिस्टर, दोनों pauper हो चुके हैं, यह गवर्नमेंट pauper हो चुकी है। अगर ये हमारा पैसा नहीं दे रहे हैं, तो ये 102 (सी) से डिस्क्वॉलिफाई होते हैं। ...(व्यवधान)... So, neither the Prime Minister nor the Council of Ministers survives as per Article 102(c). ...(Interruptions)... ये 102 (सी) से हिट हो रहे हैं। ...(व्यवधान)... इन तीनों को रिज़ाइन करना चाहिए, काउंसिल ऑफ मिर्निस्टस को रिज़ाइन करना चाहिए, प्राइम मिनिस्टर को रिज़ाइन करना चाहिए। ...(व्यवधान)...

श्री उपसभापतिः यह क्या बोल रहे हैं, आप ...(व्यवधान)...

श्री प्रमोद तिवारी: वह गवर्नमेंट एक मिनट भी बने रहने के काबिल नहीं है, जो हमारा लीगल टेंडर पैसा न दे सके। ...(व्यवधान)... It is very important, Sir. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: So, who should be disqualified? ...(Interruptions)... Which Member should be disqualified? ...(Interruptions)...

SHRI PRAMOD TIWARI: The Council of Ministers, Sir. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Oh! I see. Have you given me powers to disqualify the Council of Ministers? ...(*Interruptions*)...

SHRI PRAMOD TIWARI: I want your ruling, Sir. ...(Interruptions)... If the PSU banks are not entertaining our legal tenders ...(Interruptions)... हमारा जो पैसा है, उसे गवर्नमेंट न दे सके, ...(व्यवधान)... तो वह पूरी तरह डिस्क्वालिफाई हो जाती है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Pramod Tiwari, please sit down. ...(Interruptions)...

श्री प्रमोद तिवारी: सर, हमारा पैसा है, हम माँग रहे हैं और ये नहीं दे रहे हैं, तो यह सरकार पूरी तरह से दिवालिया हो गई है। ...(व्यवधान)... सर, मैं आपसे रूलिंग चाहता हूँ। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please sit down. ...(Interruptions)... Please sit down. ...(Interruptions)... Errst you should give me power to disqualify. ...(Interruptions)...

SHRI PRAMOD TIWARI: I will pray to God. ... (Interruptions)...

श्री श्वेत मलिक (पंजाब): सर, इनके पास raise करने के लिए कुछ भी नहीं है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: That is not a point of order. ...(Interruptions)... What you are raising is only a point of disorder. ...(Interruptions)... Okay. ...(Interruptions)...

श्री राजीव शुक्ल (महाराष्ट्र)ः सर, ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Shuklaji, what do you want to say? ...(Interruptions)...

SHRI TAPAN KUMAR SEN (West Bengal): Sir, the entire country has been put in ... (Interruptions)...

MR. DEPUTY CHAIRMAN: What do you want to say, Shuklaji? ...(Interruptions)...

सुश्री दोला सेन (पश्चिमी बंगाल)ः सर, हमारा भी एक प्वाइंट ऑफ डिसऑर्डर है। ...(व्यवधान)...

श्री राजीव शुक्लः दीदी, एक मिनट, बैठिए। ...(व्यवधान)... सर, आज सुबह लीडर ऑफ अपोज़िशन ...(व्यवधान)...

सुश्री दोला सेनः सर, बंगाल में बीजेपी लीडर के पास 33 लाख रुपये कहाँ से आए? ...(व्यवधान)...

श्री राजीव शुक्लः सर, सुबह लीडर ऑफ अपोज़िशन, श्री गुलाम नबी आज़ाद जी ने एक बात उठाई थी, उसमें एक बड़ा इम्पॉर्टैंट प्वाइंट था ...(व्यवधान)...

श्री उपसभापतिः शुक्ल जी, इसका रिप्लाई फाइनेंस मिनिस्टर दे चुके हैं। ...(व्यवधान)...

श्री राजीव शुक्लः सर, रेवेन्यू सेक्रेटरी की स्टेटमेंट को लेकर लीडर ऑफ अपोज़िशन ने आज सुबह एक बहुत इम्पॉर्टेंट बात उठाई थी कि रेवेन्यू सेक्रेटरीने कहा है कि सारा पैसा बैंकों में आ गया। ...(व्यवधान)...

श्री उपसभापतिः इसका रिप्लाई हो गया है। ...(व्यवधान)...

श्री राजीव शुक्लः सर, फाइनेंस मिनिस्टर साहब यहाँ बैठे हैं। वे खड़े होकर कम से कम इसको कन्फर्म तो करें कि क्या सिचुएशन है, कितना पैसा बैंकों में आया है और कितना कन्वर्जन हुआ है! तो उससे कम से कम देश के सामने यह बात जाए। जो बात उन्होंने उठाई है, वह बहुत महत्वपूर्ण बात है। इसलिए मैं चाहता हूं कि इस पर सरकार का रिस्पाँस हो जाए।

MR. DEPUTY CHAIRMAN: All right. What do you want to say? Mr. Minister, do you want to say something?

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चन्द गहलोत): सर, मेरा बिल है।

MR. DEPUTY CHAIRMAN: Okay. I will come to that. Now, he wants to say something. ...(*Interruptions*)... I will come to you also.

SHRI AJAY SANCHETI (Maharashtra): Sir, without starting the discussion, we are discussing the same issue.

MR. DEPUTY CHAIRMAN: I agree with you.

SHRI AJAY SANCHETI: Then, why not make it formalised?

MR. DEPUTY CHAIRMAN: I agree. That is a good suggestion.

SHRIAJAY SANCHETI: Daily, we are discussing the same issue....(*Interruptions*)... Sir, disqualification should be a matter of introspection first. Then only we should speak all this.

MR. DEPUTY CHAIRMAN: I agree with you. Now, Shri Sukhendu Sekhar Roy.

श्री सुखेन्दु शेखर राय (पश्चिमी बंगाल): महोदय, मैं आपके माध्यम से माननीय वित्त मंत्री जी से निवेदन करना चाहता हूं कि कल हमारे बंगाल में बी.जे.पी. के एक नेता के पास 33 लाख रुपए बरामद हुए और साथ ही हथियार भी बरामद हुए। उसमें दो हजार की नई करेंसी के 25 लाख रुपए भी हैं। क्या इसकी छानबीन आपका डिपार्टमेंट करेगा कि उनके पास दो हजार की नई करेंसी का 25 लाख रुपया कहां से आया, जबिक जनता को नहीं मिल रहा है?

MR. DEPUTY CHAIRMAN: Where did you get this information from?

श्री सुखेन्दु शेखर रायः आम आदमी को नहीं मिल रहा है। एक आदमी के पास इतनी नई करेंसी मिली है, जो बंगाल में अरेस्ट भी हुआ है।

MR. DEPUTY CHAIRMAN: Where did you get this information from?

श्री सुखेन्दु शेखर रायः तो क्या उनका डिपार्टमेंट छानबीन करेगा?

MR. DEPUTY CHAIRMAN: Okay, okay. Now, Shri Tiruchi Siva.

SHRI TIRUCHI SIVA: Sir, there are some Bills listed.

MR. DEPUTY CHAIRMAN: After that, we will take up the Bill. I agree, Mr. Tiruchi Siva.

SHRI TIRUCHI SIVA: No, Sir. There are certain Bills to be discussed.

MR. DEPUTY CHAIRMAN: The most important one is the Rights of Persons with Disabilities Bill, 2014.

SHRI TIRUCHI SIVA: Sir, the Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Bill, 2014, is also very important. The Taxation Laws (Second Amendment) Bill, 2016 is also important. Everything is important. We have to discuss everything in detail, and we cannot pass it in such a situation. Before that, we have to complete the discussion which has already been started. For that, you just ensure that the Prime Minister is here for the discussion, because so many issues are there to be discussed. The Finance Minister says that it could be replied only after the discussion. ... (Interruptions)... If the discussion has to take place, we need the Prime Minister who announced the decision of demonetisation.

MR. DEPUTY CHAIRMAN: How can you say that? How can you say that? ...(Interruptions)...

SHRI TIRUCHI SIVA: Sir, we expect the. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: You can say. ... (Interruptions)...

SHRI TIRUCHI SIVA: We are not compelling, Sir.

MR. DEPUTY CHAIRMAN: You can say that the Prime Minister should come and participate. That I agree.

SHRI TIRUCHI SIVA: We want the discussion, Sir. And, we want the Bills to be discussed.

MR. DEPUTY CHAIRMAN: How can a discussion be conditional?

SHRI TIRUCHI SIVA: We need a congenial atmosphere.

MR. DEPUTY CHAIRMAN: You are a Vice-Chairman. ...(Interruptions)... You are a Vice-Chairman. How can we have a conditional discussion? Conditional? Show me the rule.

SHRI TIRUCHI SIVA: No, Sir. The House is supreme.

MR. DEPUTY CHAIRMAN: This is what I am telling you every day.

SHRI TIRUCHI SIVA: Sir, the Members of the House are expecting the Prime Minister to be here. That is it, Sir. Sir, we have already discussed this and we have to discuss it further. Some more time is. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You can request the Prime Minister; I have no problem.

SHRI TIRUCHI SIVA: Sir, the House is supreme and he is answerable to the Parliament when it is in Session. So, we expect him to be here, so that the discussion can continue. Bills can also be discussed. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I am only asking a question.

SHRI ANAND SHARMA: Sir, ... (Interruptions)...

MR. DEPUTY CHAIRMAN: I will allow you. Anand Sharmaji, I will allow you. Mr. Tiruchi Siva has raised a point. I am only asking a question. It is very simple. I am hearing it for the last one week that the Prime Minister should come here to start the discussion. Let me tell you that there is no such rule. There is no such rule. ...(Interruptions)... Let me say. There is no such rule. You can request the Prime Minister; I have no problem.

SHRI TIRUCHI SIVA: You are right, Sir.

MR. DEPUTY CHAIRMAN: But to make it a condition for starting the discussion, is not proper. ...(*Interruptions*)...

SHRI TIRUCHI SIVA: But, Sir, the situation is very grave outside.

MR. DEPUTY CHAIRMAN: My appeal to you is, please start the discussion, the Prime Minister will come. Also, the Leader of the House has said that the Prime Minister will come and participate.

SHRI SITARAM YECHURY (West Bengal): Sir, please correct yourself. Don't say, 'Start the discussion'. Discussion has already started. We said, "we will continue when the Prime Minister is here."

MR. DEPUTY CHAIRMAN: Thank you for correcting me. ...(Interruptions)... Resume the discussion. ...(Interruptions)... Thank you for correcting me.

DR. K. KESHAVA RAO (Andhra Pradesh): Sir, ... (Interruptions)...

MR. DEPUTY CHAIRMAN: After Anand Sharmaji, I will allow you, Dr. Keshava Rao. Okay. You can say. I will allow Anand Sharmaji after you.

DR. K. KESHAVA RAO: Sir, we have been fighting for the last one week, as you are saying.

MR. DEPUTY CHAIRMAN: You help me resume the discussion.

DR. K. KESHAVA RAO: Sir, I am raising an important issue. This is a moot point to be known. The motion before you is - please try to read it - not on demonetisation but on the fallout of demonetisation. So, nobody is challenging demonetisation. We don't want a debate on demonetisation at all. Everybody has started with a prefix that they support demonetisation. So, what is this fallout? Ten people died. Who should reply? The Home Minister should reply. Then, ATMs are not working. Who should reply? The Minister of Communications should reply. Then, there are wrong notings on the currency notes. Instead of "ह" आपने "बी' लिख दिया। एक नुक्ता डाला है, जिसकी वजह से बाजार हो गया, दो लाख बाजार हो गया। वह कौन ठीक करेगा? एच.आर.डी. देखेगी? तो ऐसी जो डिबेट हुई थी, जिसमें 14 लोगों ने बातें की थी, हमने 14 मिनिस्ट्रीज़ के ऊपर एक क्वेश्चन किया। As far as monetary issues are concerned, it is right that the Finance Minister will get up and answer. All of us are satisfied. Now, for other things, who will answer? That is why, Sir, we will go back to the Constitution. The Executive, i.e., the Government is accountable. They are accountable to this House. So, the House has a right, and we are debating that. I am not trying to talk like the Leader of the House who was challenging the things. It is not a challenge. He has, unfortunately, lost his composure today for what reasons, I don't know. He seldom does that. But the question today is, the issue is, 'we want a debate'. But whom should we address? There are 14 Ministers. Should I go around and talk to them? That is why when the Constitution says that this Government becomes accountable, then the question is, one person takes the responsibility. This is not the monetary issue on which I am talking to the Finance Minister. When I am talking about 14 Ministries, the coordinator is the Prime Minister. That is why after 10 or 15...

MR. DEPUTY CHAIRMAN: But do you know ...

DR. K. KESHAVA RAO: Sir, I am leaving it to you. I am referring to the Constitution, I am referring to the Rules, I am referring to the spirit. Sir, it is the spirit of the word that counts, that delivers justice, not the word itself. So, we must understand this. I want the Leader of the House to understand the spirit of the objections. The agony or the anguish or the anxiety of the Members is – Look, we are speaking, but whom should we address? That is why they want the Prime Minister to be here so that he coordinates it, so that he understands them and then reply. This is not that the mercy we are speaking. We are asking because Mr. Yechury...

MR. DEPUTY CHAIRMAN: Okay. I have got your point. ...(Interruptions)... I have got your point. ...(Interruptions)... Mr. Anand Sharma. ...(Interruptions)...

DR. K. KESHAVA RAO: Last word. Mr. Yechury had raised 18 points during his speech. That can go to the Finance Minister. I have no objection. But what about others?

...(Interruptions)...

MR. DEPUTY CHAIRMAN: I have got your point. But the Minister is on joint responsibility. Yes, Mr. Anand Sharma. ...(Interruptions)...

DR. K. KESHAVA RAO: Please. Since you have said it, please allow me. There is a difference between joint responsibility and a debate-response, the response, like a societal response, what is known as the House response. What I am trying to say is, if somebody dies, it is usually the Home Minister who is held accountable. It is not the joint responsibility. Joint responsibility comes for the policy. It is not a policy formulation. It is about the debate which I am trying to talk. In the debate, when I am trying to talk about the law, I want to know whether the legal tender can be unilaterally withdrawn. There are three parties to this thing. One is the RBI from whom we have got it, another is the Government and the third is a party. ...(Interruptions)... Whom should I ask? ...(Interruptions)... We should ask the Law Minister. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Anand Sharma. ...(Interruptions)... आनन्द शर्मा जी बोलिए। After that, the Finance Minister has to react, I think. Yes, Mr. Anand Sharma.

SHRI ANAND SHARMA: Sir, the points that have been raised this morning and just now by Mr. Tiruchi Siva and by Dr. Keshava Rao, it is true that the Chair has said that the Government has collective responsibility but the Prime Minister is first among the equals. That is also the Constitutional position, and this is also a fact, Sir, that exactly one month ago, on the 8th of November, the hon. Prime Minister, Shri Narendra Modi, addressed the nation. He made the announcement, invalidating the currency notes of ₹ 500 and ₹ 1000 denomination from midnight that day. That created a situation, Sir, that 86 per cent of the currency was invalidated, and now it is one month, and the situation is that tens of millions of Indians are not working, but standing in the queues. This is the reality. Now, the Ruling Party also should ponder over it instead of objecting to our questioning, our protesting. Sir, ours is a parliamentary democracy. We don't have a presidential form of Government. Therefore it is the duty of the Opposition. As the Leader of the House himself will recognize, it is wrong to give an impression that the Opposition is opposing Prime Minister's crusade against black money. Good luck to Mr. Prime Minister. If all the money in circulation, 86 per cent of India's currency, was black money, I regret to say that that is not the position. But that is what the Prime Minister said, not you. The Finance Minister has the wisdom not to say such things. I know that. But this is the impression which the Prime Minister is giving to the whole world. Today, Sir, there is also a situation that the foreigners who come to India — because we are Members of this House; we have a responsibility towards the image of the country — are also being put a black-mark; their foreign currency withdrawals have been rationed.

MR. DEPUTY CHAIRMAN: Then why don't we discuss?

SHRI ANAND SHARMA: Please allow me.

MR. DEPUTY CHAIRMAN: Why don't we resume the discussion? ...(Interruptions)...

SHRI ANAND SHARMA: I am just coming to the point, Sir. One minute, Sir. Also the Foreign Missions – they represent the sovereign countries – individually, collectively, have been, for the last three weeks, to the External Affairs Ministry and to the Finance Ministry. They have been pleading that it is impossible for them to work when the money available to them has been rationed. That has globally affected India's image. Therefore, these are questions as the fall-out of implementation, irrespective of the intention....

MR. DEPUTY CHAIRMAN: Therefore, you please resume the discussion.

SHRI ANAND SHARMA: Sir, please allow me.

MR. DEPUTY CHAIRMAN: What is the rationale of saying it and not allowing the discussion?

SHRI ANAND SHARMA: Sir, my rationale is this.

MR. DEPUTY CHAIRMAN: You say it but you don't allow the discussion! What is the rationale of that?

SHRI ANAND SHARMA: Sir, please be fair to me. We started it. We have spoken.

MR. DEPUTY CHAIRMAN: I am not able to digest your argument. That is the problem.

SHRI ANAND SHARMA: Sir, how can I be running away from the debate when we have started it and I have spoken? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I am not able to digest that. ... (Interruptions)...

SHRI ANAND SHARMA: Sir, please ask them to sit down. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)... I have allowed him. After he finishes. ...(Interruptions)...

SHRI ANAND SHARMA: So, Sir, what I am saying is that we are right in asking – with all respect, the Prime Minister, on the first day itself when the debate started,

was very much in the precincts of Parliament - that and even now, he must answer our questions, not just come and speak. That is an intervention.

MR. DEPUTY CHAIRMAN: He said he will do that.

SHRI ANAND SHARMA: Sir, for what has been unleashed on this country...

MR. DEPUTY CHAIRMAN: The Finance Minister said he will do that.

SHRI ANAND SHARMA: It is financial anarchy. India's image has been sullied globally. Who is answerable for that? It is not the Finance Minister; it is the one who had addressed the nation that day like a super.....(Interruptions)... It is he who is responsible. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, I have a point to make. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Okay.

SHRI SITARAM YECHURY: Sir, I agree with you when you say that you don't have the power or the right to summon the Prime Minister to be here. That is what you were saying. I understand that. You can also understand our feelings. ... (Interruptions)... At the same time, Sir, we have had certain precedents in this House. There was a precedent during a discussion on the 2G scam and it is that I am referring to. We all insisted, including me, that the Prime Minister should be present to listen to us. For two full days, the then Prime Minister was present and, at the end of that debate, we constituted the Joint Parliamentary Committee. ...(Interruptions)... I am not saying you invoke it. I am only saying, please understand the culture and respect the sentiments of the Members of the House.

MR. DEPUTY CHAIRMAN: Okay. You made your point.

SHRI SITARAM YECHURY: Sir, that is what we are appealing to them. We are appealing to them to understand, like it happened then, and do it now.

MR. DEPUTY CHAIRMAN: Hon. Finance Minister.

SHRI ARUN JAITLEY: Mr. Deputy Chairman, Sir, we have gone through this exercise of having a major debate which is incomplete, and a lot of bits-and-pieces of debate every day. The debate was under Rule 167 and nine hours were allotted for that. We have spent seven hours on that debate. I have no objection if we spend a few more hours. We need not stick to the nine-hour rule. We can spend more time. It is, obviously, an important issue. It is an issue on which some questions have been raised and, therefore, those questions have to be answered. But we must bear two facts in mind.

[Shri Arun Jaitley]

The first is that the Government and the Council of Ministers function with a collective responsibility. And, therefore, when there is collective responsibility, there is no such principle that a specific person has to answer. With collective responsibility, even if one Minister answers, he answers for the whole Government. ...(Interruptions)... But in this case, we have repeatedly said that the Prime Minister is going to participate in the debate. Obviously, when the Prime Minister participates in the debate, there are going to be, after hon. Members have spoken, two major interventions in the debate, one, by the Prime Minister and the other by me. That is going to be there. We are going to deal with the questions which you have raised. We also have a practice in this House that if something remains unanswered, Members seek clarifications which are answered. What is the stage we are at? Half-way through that debate, you interrupted the debate; we didn't. We kept insisting that the debate goes on and, now, you have started raising conditions which have never been raised in the history of this House.

श्री नरेश अग्रवालः कैसे नहीं हुआ? ऐसा हुआ है। ...(व्यवधान)...

श्री अरुण जेटलीः नरेश जी, ऐसा कभी नहीं हुआ है। ...(व्यवधान)... यह कभी नहीं हुआ। आपके कहने से नहीं होता है। ...(व्यवधान)...

श्री नरेश अग्रवालः आप इधर बैठे थे। हम आपके साथ थे। ...(व्यवधान)...

SHRI JAIRAM RAMESH (Karnataka): That is not true. ...(Interruptions)...

During the coal scam, there was insistence that the Prime Minister be present. ...(Interruptions)...

SHRI ARUN JAITLEY: Sir, in the 2G debate or other important debates, we had insisted in the past that the Prime Minister comes and participates in the discussion. ...(Interruptions)... But there is no practice in this House, not a single practice, that a Member says, "I want the Prime Minister to be present when I speak." You may have a right to assume that importance yourself, but there is no such precedent in this House since 1952 that the Prime Minister must be here to listen to each and every Member. ...(Interruptions)... The Prime Minister has many other responsibilities. ...(Interruptions)... The Prime Minister will participate in the debate, and if the Opposition wants a debate, let them be honest enough to say 'Yes or No'; let them not impose unreasonable and impossible conditions for a debate. ...(Interruptions)...

SHRI SITARAM YECHURY: With due respect to the Leader of the House, let us put the facts straight. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: He said that there should not be any condition. ...(Interruptions)... There is no precedent in this House. ...(Interruptions)... I am very clear. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, I don't suffer from any self-importance. I spoke when the Prime Minister was not here. ... (Interruptions)... I spoke when he was not here. ... (Interruptions)... But the point is, respect the sentiments of the House. ... (Interruptions)... The House was respected when we discussed the 2G scam. It was respected when we discussed the coal scam and the same thing must be respected here. ... (Interruptions)... What is wrong in what we are asking? ... (Interruptions)...

MR. DEPUTY CHAIRMAN: You can make your request, but it is for the Government ... (*Interruptions*)...

श्री मेघराज जैनः बहस करो, बहस से मत भागो। ...(व्यवधान)...

श्री अमर शंकर साबले (महाराष्ट्र)ः चर्चा करो, चर्चा करो। ...(व्यवधान)...

श्री नरेश अग्रवालः सर, यह क्या हो रहा है? रूलिंग पार्टी खुद यह कह रही है। ...(व्यवधान)...

SHRI SATISH CHANDRA MISRA: Sir, there is one apprehension in our mind. सर, हम लोग क्यों कह रहे हैं कि प्राइम मिनिस्टर यहां आएं? हम यह इसलिए कह रहे हैं क्योंकि वे बाहर कुद कह देते हैं। ...(व्यवधान)... उन्होंने अपनी लास्ट स्पीच में कहा कि हम तो फकीर आदमी हैं, झोला लेकर चले जाएंगे। ...(व्यवधान)... अगर वे झोला लेकर चले गए ...(व्यवधान)... और सब को फकीर बना गए तो जवाब कौन देगा? ...(व्यवधान)... तो जाने से पहले यहां आकर जवाब तो दें। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Misraji, the Prime Minister will come. ... (Interruptions)... Misraji, the Prime Minister will come and participate.... (Interruptions)... Let us resume the discussion. ... (Interruptions)... The Prime Minister will come and participate. ... (Interruptions)...

श्री सतीश चन्द्र मिश्राः वे कह रहे हैं कि मैं झोला लेकर चला जाऊंगा, तो पहले यहां आकर जवाब तो दें। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Why don't we take up the Disabilities Bill? ...(Interruptions)...

श्री थावर चन्द गहलोतः माननीय उपसभापति जी, मैं आपके माध्यम से माननीय सदस्यों से निवेदन करना चाहता हूँ कि ...(व्यवधान)... निःशक्त व्यक्ति अधिकार विधेयक, 2014 पारित करना [श्री थावर चन्द गहलोत]

है। ...(व्यवधान)... यह अत्यधिक महत्वपूर्ण विधेयक है। ...(व्यवधान)... देश में निःशक्त लोगों ...(व्यवधान)... के हित संरक्षण के लिए, उनके सामाजिक, आर्थिक, शैक्षणिक, शारीरिक, मानसिक ...(व्यवधान)... बौद्धिक विकास की दृष्टि से उन्हें मुख्य धारा में लाना है। उनका सर्वांगीण विकास करना है। ...(व्यवधान)... मैं आपसे निवेदन करना चाहूंगा कि हाउस को ऑर्डर में लाकर इसे पारित कराने का कष्ट करें। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I also agree with the Minister. ...(Interruptions)... This Bill is very important. ...(Interruptions)... We should consider it; but I cannot do it in the din. ...(Interruptions)... Dr. Harsh Vardhan, do you want to make a statement? ...(Interruptions)... Would you like to lay it on the Table? ...(Interruptions)... Statement by Minister on India International Science Festival (IISF-2016) being organized from 7-11 December, 2016 at CSIR-NPL Campus, New Delhi. ...(Interruptions)... You can lay it on the Table. ...(Interruptions)...

STATEMENT BY MINISTER

*Re. India International Science Festival (IISF - 2016) being organised from 7-11 December, 2016, at CSIR-NPL Campus, New Delhi

THE MINISTER OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF EARTH SCIENCES (DR. HARSH VARDHAN): Sir, I lay a statement on the Indian International Science Festival (IISF-2016) on the Table of the House.

I have risen to apprise all my colleagues here about the India International Science Festival (IISF-2016) - the largest festival of science in this country with its focus on "Science for the Masses".

As hon. Members are well aware that our nation has achieved a preeminent position in the field of Science and Technology, in the field of Space, Atomic Energy, Information Technology and also newly-emerging technologies such as Nano Technology and Bio Technology. In this process, we have created one of the world's largest network of scientific institutions.

Our hon. Prime Minister has directed that the benefits of our advancements in Science and Technology must reach to the masses. Towards this, the Ministry of Science and Technology and Earth Sciences has taken the initiative of launching India International Science Festival (IISF).

^{*}Laid on the Table.